

been granted by Delhi Administration. However, it has been reported that in an area nearly 150 metres away from Madangarhi stone mine of the Delhi State Mineral Development Corporation, there was an accident in September, 1985 in which three persons died in the process of extracting stone illegally.

The Delhi State Mineral Development Corporation have stopped mining operations in Madangarhi area from 15.10.85 as the areas have been acquired by Delhi Administration for a new University in that area.

**Decline in Prices of Cardamom,
Cloves, Nutmeg, Pepper**

4239. SHRI K. MOHANDAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the prices of all the spices like cardamom, cloves, nutmeg, pepper etc. have declined; and

(b) if so, the steps being taken to ensure remunerative prices to the growers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) & (b) Prices of all spices have not declined. Pepper and Nutmeg prices have gone up. Prices of Clove over the months has remained steady. Cardamom prices have recently established around normal level prevalent before the drought years of 1983-84 and 1984-85 when prices shot up abnormally.

**Approval Sought by Caparo Group of
Britain to Set up Gas-Based Fertiliser
Plant**

4240. SHRI SIMON TIGGA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the Caparo Group of Industries of U. K. has sought Government's approval for setting up of gas-based fertiliser plant at Shahjehanpur worth Rs. 750 crore;

(b) if so, the terms and conditions under which letter of intent is being given to that group ; and

(c) the details of the incentives and facilities being given to Caparo Group and other Non-Resident Indians for investment in India ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS (SHRI K. NATWAR SINGH) : (a) Yes, Sir. A letter of intent has already been issued to M/s. Caparo Group, London, for setting up a gas-based fertilizer project at Shahjahanpur in U. P., at an estimated cost of Rs. 620 crores.

(b) The terms & conditions under which the letter of intent has been issued are given in the Statement I below.

(c) The details of the incentives and facilities being given to Non-Resident Indians for investment in India are given in the Statement II below :

Statement I

*Terms & Conditions Stipulated in the
Letter of Intent issued by Department
of Industrial Development vide
Letter No- LI : 955 (1985) dated
21-8-1985.*

The Terms & Conditions inter-alia include, in addition to other usual conditions the following :—

- (i) The need for and terms of foreign collaboration (Financial/Technical) will be settled to the satisfaction of the Government.
- (ii) Adequate steps shall be taken to the satisfaction of the Government to prevent air, water and soil pollution. Such anti-pollution measures to be installed should conform to the effluent and emission standards prescribed by the State Government in which the factory of the industrial undertaking is located. Further, adequate industrial safety measures as provided in the Factories Act shall be made to the satisfaction of the State Government.